

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.216
Appeal/38(AHM)2023

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Truptiben Shah
(Singular Informatics Pvt Ltd)
V/s
Registrar of Companies,Gujarat

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Ms. Vipal Solanki, Adv. a.w Rupa Sutar, Dy. RoC
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

ORDER

None present for the applicant. Ld. Counsel for the applicant has not complied the order dated 04.04.2024. He is directed to remain present on the next date of hearing.

List for further consideration on 18.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)